

not getting sufficient quantity of output as compared to the investment. Farmers are not getting high-yielding variety of seeds and even if they get, they get, they get it on double or triple price. Once I had a tour to a foreign country as a member of the Committee where I found the seed was being sold to the Government the rate of Rs. 57|- or Rs. 58|- per quintal. But the same seed was being sold to farmers at a double rate in another farm, i.e., at the rate of Rs. 110|- or Rs. 120|- per quintal. Now the question is: how and why it happens. Seeds are collected from farmers at a lesser rate and the same seed is being sold to them at a double price.

Sir, I had been to Japan, Thailand, and Malaysia and there I found that farmers were getting all sort of help from cooperatives and Government.

But, on the other hand, in our country farmers are not getting proper quality seeds and fertilisers and thus there is no facility for agriculture. The honour and standard of the farmer will increase, when he will feel that in every respect the Government is there to help him and when the Government will actually look after them. Although planning was started more than 25 years back, agriculture has not received proper attention. Rather, we must say that revenue, agriculture and cooperative departments are exploiting farmers in every respect. So, in order to save farmers from exploitation, to develop agriculture to maximise production and to solve food problem, Government should give more attention to the above facts.

Sir, here I conclude my speech with request to the hon. Minister that the suggestions which I have made throughout, may be implemented properly and timely.

**SHRI KRISHNA CHANDRA HALDER** (Durgapur): There was not translation of his speech.

**MR. SPEAKER:** He spoke in his own language; it is tape-recorded. We do not have simultaneous translation for all the languages. This will be translated later on and published in our records. What else can we do? There is no alternative now.

**SHRI KRISHNA CHANDRA HALDER:** Translation should be arranged.

**MR. SPEAKER:** Overnight you cannot get translators. A committee of Parliament has considered it. If by spending, say, Rs. 10 lakhs, you can have this facility, nobody can object. But there are some problems. Leaders of parties may examine this... (*Interruptions*) I do not understand what else can be done.

17.59 hrs.

PAPERS LAID ON THE TABLE—  
PROCLAMATION REVOKING PRESIDENT'S  
RULE IN TAMIL NADU

**THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):** I beg to lay on the Table a copy of the Proclamation (Hindi and English versions) dated the 30th June, 1977 issued by the Vice-President acting as President under clause (2) of article 356 of the Constitution revoking the Proclamation issued on the 31st January, 1976 in relation to the State of Tamil Nadu, published in Notification No. G.S.R. 423(E) in Gazette of India dated the 30th June, 1977, under article 356(3) of the Constitution. [*Placed in Library. See No. LT-552A\$77*].

18 00 hrs.

STATEMENT RE LANDING OF A  
PAKISTAN TWIN-ENGINE PIPER  
AIRCRAFT AT AMRITSAR AIR-  
PORT ON 30TH JUNE, 1977

**THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJPAYEE):** Mr. Speaker, Sir, with your permission, I would like to inform the House about a small incident that occurred today involving the landing of a Pakistan aircraft at the